

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 760 of 2020

IN THE MATTER OF:

Amit Goyal

...Appellant

Versus

Shekhar Resorts Ltd. & Anr.

...Respondents

Present:

For Appellant :

Mr. Anas Tanwir and Mr. Ankit Yadav, Advocates

For Respondents :

Mr. Vikram Kumar, RP

**Mr. Abhishek Anand and Mr. Viren Sharma,
Advocates for R-1**

**Mr. Abhishek Garg and Mr. Chakresh Jain,
Advocates for R-2**

O R D E R

(Through Virtual Mode)

25.09.2020 Mr. Abhishek Anand, Advocate representing Respondent No. 1 has brought to our notice that '*Company Appeal (AT) (Insolvency) No. 689 of 2020*', wherein approval of same resolution plan had been assailed, has been dismissed by this Appellate Tribunal on 14th September, 2020. It is submitted that in view of the same the instant appeal does not survive for consideration any more. Mr. Ankit Yadav, Advocate representing the Appellant submits that the Appellant has undergone brain surgery and he wants some time to seek instructions. As prayed, one week's time is granted.

List the matter 'for Admission (Fresh Case)' on **6th October, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/